HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

Subject:- Criteria for grant of Concurrent Charge Allowance to Judicial Officers working under the control of High Court of J&K and Ladakh, in terms of Rule 5 of S.O 498 dated 09.10.2024.

ORDER

No.: 44 of 2025/RG

Dated: 64.01.2025

In terms of Rule 5 of the Jammu and Kashmir Judicial Officers (Allowances, Amenities and Advances) Rules, 2024, High Court of J&K and Ladakh hereby lays down the following criteria for grant of Concurrent Charge Allowance – within the scale of 10% of the minimum of the scale of the additional post, in favour of Judicial Officers in case he/she is placed incharge of another court in addition to the court presided over or office held by him/her:-

S. No.	Number of days worked on additional post	Judicial/Administrative responsibilities discharged	Rate of Concurrent Charge Allowance
1.	More than 10 upto 15 days	Judicial Officer has actually discharged Judicial/ Administrative duties assigned for the period to be certified by the District Judge concerned in case of officers below the rank of District Judge and incase of officers of the rank of District Judges by the Administrative Judge concerned.	5%
2.	More than 15 upto 30 days	Judicial Officer has actually discharged Judicial/ Administrative duties assigned for the period to be certified by the District Judge concerned in case of officers below the rank of District Judge and incase of officers of the rank of District Judges by the Administrative Judge concerned.	10%

By Order.

(Shahzad Azeem) Registrar General Dated: %1.01.2025

No.: 914-65 /RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;

Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakn;
 Secretary to Hon'ble Mr./Mrs. Justice ______;

...... for information of their Lordships.

3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Jammu;

- 4. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
- 5. Director, J&K Judicial Academy, Jammu;
- 6. Registrar Rules, High Court of J&K and Ladakh, Jammu;
- Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
 Registrar Inspection, High Court of J&K and Ladakh, Jammu;
- 9. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
- 10. All Principal District and Sessions Judge, UTs of J&K and Ladakh;
- 11. CPC, e-Courts, High Court of J&K and Ladakh, Jammu for information.
- 12. Director Finance, High Court of J&K and Ladakh, Jammu;
- 13. Incharge NIC, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
- 14. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
- 15. Order File.